

lakhs is lying dumped in C.P.W.D. Stores at Exhibition Ground since 1972 and will become rusted if not disposed of early;

(b) if so, the details of the material declared unserviceable and the difficulties being faced by Government in disposing of/auctioning this unserviceable material; and

(c) when it is proposed to dispose it of by auction or otherwise?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDER BAKHT): (a) Certain Electrical goods worth about Rs. 11.77 lakhs at book value are lying stored.

(b) and (c). These are dismantled electrical light fittings, switch gear, fans, cables, wires, sundry materials, and accessories and will be disposed of by auction through DGS&D after survey reports are sanctioned by Government.

Relief to Khandsari Industry

1058. SHRI KUSUMA KRISHNA MURTHY:

DR. VASANT KUMAR PANDIT:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government is aware of the problem of the agro-based and labour-intensive khandsari industry which are mostly created by the big sugar mills; and

(b) if so, what steps Government propose to take to provide relief to this industry?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) The Government has received representations

from Khandsari Manufactures Associations to the effect that consequent on decontrol of sugar and the free availability of sugar in the market the khandsari industry has been facing difficulties in the disposal of their products. They have suggested certain relief measures like reduction of excise duty and exemptions from local taxes like purchase tax.

(b) These proposals have been examined in detail and it is seen that the excise duty on khandsari sugar is already quite low. Hence since most of the controls on the khandsari industry are in the hands of the State Governments, they are being consulted in regard to further exemptions or reliefs from local taxes. The Banking Division has also been made aware of the problems of credit faced by the Khandsaris.

नेत्रहीन तथा अग्रयं व्यक्तियों के लिए केन्द्रीय सरकार सेवाओं में आरक्षण

1059 श्री यमुना प्रसाद शास्त्री : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय शिक्षा मंत्री ने जुलाई, 1977 में केन्द्र सरकार सेवाओं में नेत्रहीनों तथा अन्य विकलांगों के लिए 3 प्रतिशत स्थान आरक्षित करने की घोषणा की थी;

(ख) क्या यह भी सच है कि इस घोषणा को कार्यान्वित करने के आदेश 4 नवम्बर, 1977 को परिष्कारित किये गये थे और यदि हां तो इन आदेशों को परिष्कारित करने के पश्चात् 30 अक्टूबर, 1978 तक केन्द्र सरकार सेवाओं में विभाग-वार तथा पद-वार कितने नेत्रहीनों तथा अन्य विकलांग व्यक्तियों को नौकरियां दी गईं; और

(ग) क्या कुछ राज्यों ने भी विकलांगों के लिए नौकरियां आरक्षित करने के आदेश जारी किये हैं और यदि हां तो उन राज्यों के क्या नाम हैं ?

शिक्षा, समाज कल्याण तथा संस्कृति मंत्री (डा० प्रताप चन्द्र चन्दा) (क) जी हां। यह आरक्षण केन्द्रीय सरकार के अधीन हुए "ग" और हुए "ब" के पदों तथा केन्द्रीय सार्वजनिक क्षेत्र उपक्रमों में ऐसे ही पदों के लिये लागू है।